

NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH
CHENNAI

(29)

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 30/11/2017 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL
SHRI S. VIJAYARAGHAVAN, MEMBER (TECHNICAL)

APPLICATION NUMBER :
PETITION NUMBER : TCP/546/(IB)/2017
NAME OF THE PETITIONER(S) : MERITOR HVS INDIA LTD
NAME OF THE RESPONDENT(S) : VISVAM AUTO SPARES PARTS
UNDER SECTION : Sec 9

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
REPRESENTATION BY WHOM			

1. R. RAJESH

Counsel for IRP

11.11
30/11/17

30.11.2017

CA/47/2017


in


CP/546/IB/2017

Meritor HVS India Ltd. Vs. Visvam Auto Spares Parts

ORDER

In this case, the IRP has stated that the erstwhile Directors of the Corporate Debtors Board have not cooperated in the resolution process by providing the necessary accounts and documents to enable the IRP to proceed with the work entrusted to him and to fulfill the duties and obligations as an IRP under the provisions of IBC 2016. The erstwhile Directors and their officers are hereby directed to co-operate with the IRP under Sec.19(3) of the IBC in order to bring out a resolution plan. The erstwhile directors are directed to **report compliance through the IRP.**


(S.VIJAYARAGHAVAN)
MEMBER (TECHNICAL)


(K.ANANTHA PADMANABHA SWAMY)
MEMBER (JUDICIAL)

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